



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. I.A. 2005/2022

IN

C.P.(IB)-1722(MB)/2017

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **27.07.2022**

NAME OF THE PARTIES: Classic Glass Glazing
V/s.
Alumayer India Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Prakhar Tandon i/b Adv. Agam H Maloo, counsel appearing for the
Applicant is present through virtual hearing.

I.A. 2005/2022

The above Interlocutory Application is filed by the IRP under Section 12A of
the Insolvency and Bankruptcy Code for withdrawal of the CIRP order passed
against the Corporate Debtor. The counsel appearing for the Applicant
submits that the above matter was settled for an amount of Rs. 36,00,000/-
against the total claim of Rs. 35,25,068/- and the entire amount was received
by operational creditor even before constituting COC. The Interim Resolution
Professional also confirmed that he has received the CIRP costs including his
fee.

In view of the above facts and circumstances, this bench feels that it is
appropriate to allow the above application filed by IRP. Accordingly, the above
I.A. 2005/2022 is **allowed** and the CIRP order dated 06.07.2022 passed
against the Corporate Debtor from all the rigorous of moratorium.

Accordingly, the above I.A. 2005/2022 and C.P. 1722/2017 are **disposed of**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
//Sunil//

Sd/-
H. V. SUBBA RAO
Member (Judicial)